



## The PEPSU Tenancy and Agricultural Lands (Haryana Amendment) Act, 2017

Act 29 of 2019

Keyword(s):

PEPSU, Agricultural Lands

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**PART - I****HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 8th August, 2019

**No. Leg. 30/2019.**— The following Act of the Legislature of the State of Haryana received the assent of the President of India on the 11th June, 2019 and is hereby published for general information:-

**HARYANA ACT NO. 29 OF 2019****THE PEPSU TENANCY AND AGRICULTURAL LANDS (HARYANA AMENDMENT) ACT, 2017****AN****ACT**

*further to amend the PEPSU Tenancy and Agricultural Lands Act, 1955, in its application to the State of Haryana.*

Be it enacted by the Legislature of the State of Haryana in the Sixty eighth Year of the Republic of India as follows:-

1. This Act may be called the PEPSU Tenancy and Agricultural Lands (Haryana Amendment) Act, 2017. Short title.
2. In clause (f) of sub-section (1) of section 7 of the PEPSU Tenancy and Agricultural Lands Act, 1955 (hereinafter called the principal Act),-
  - (i) for the sign “.” existing at the end, the sign and word “; or” shall be substituted; and
  - (ii) after clause (f), the following clause shall be added, namely:-
 

“(g) that the tenancy is for a fixed term supported by a registered agreement entered into by the landowner and the tenant and such term has expired.”.Amendment of section 7 of PEPSU Act 13 of 1955.
3. After section 15 of the principal Act, the following section shall be inserted, namely:-
 

“15-A. Provisions of section 15 not to apply to tenancy for a fixed term.- The provisions of section 15 shall not be applicable where the tenancy is for a fixed term supported by a registered agreement entered into by the landowner and the tenant and such term has expired.”.

Insertion of section 15-A in PEPSU Act 13 of 1955.
4. For sub-section (1) of section 18 of the principal Act, the following sub-section shall be substituted, namely:-
 

“(1) If a tenant dies during the term of his tenancy, the tenancy shall, subject to the provisions of sub-section (2), devolve on his lineal descendants or on the widow, if she has not re-married.”.

Amendment of section 18 of PEPSU Act 13 of 1955.
5. In the proviso to clause (b) of section 20 of the principal Act,-
  - (i) for sign “.” existing at the end, the sign “:” shall be substituted; and
  - (ii) after the existing proviso, the following proviso shall be added, namely:-
 

“Provided further that this definition shall not apply to the tenancy for a fixed term supported by a registered agreement entered into by the landowner and the tenant and such term has expired.”.Amendment of section 20 of PEPSU Act 13 of 1955.

Amendment of section 22 of PEPSU Act 13 of 1955.

6. After sub-section ( 3) of section 22 of the principal Act, the following sub-section shall be added, namely:-

“(4) Notwithstanding anything contained in sub-sections (1), (2) and (3), if the tenant is a company registered under the Companies Act, 2013 (Central Act 18 of 2013), it shall not be entitled to acquire from its landowner in respect of the land comprising its tenancy, the proprietary rights under this section.”.

Amendment of section 30 of PEPSU Act 13 of 1955.

7. In section 30 of the principal Act, the word “male” wherever occurring shall be omitted.

MEENAKSHI I. MEHTA,  
Secretary to Government Haryana,  
Law and Legislative Department.